

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 159/MP/2013**

- Subject : Petition under sections 62, 79 (1) (c) and (d) and other applicable provisions of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 for revision of the Unscheduled Interchange Accounts in respect of dispatch of electricity from Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.
- Date of hearing : 20.3.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Aravalli Power Company Private Limited
- Respondents : Power System Operating Corporation Limited and others.
- Parties present : Shri Ramachandran, Advocate, APCPL  
Ms. Anushree Bandhan, Advocate, APCPL  
Ms. Swagatika Sahoo, Advocate, APCPL  
Shri Alok Shankar, Advocate, Tata Power  
Shri Gaurav Singh, Advocate, Tata Power  
Shri Pradeep Mishra, Advocate, Rajasthan and Punjab  
Ms. Supriya Singh, NRLDC  
Shri H.K. Chawla, NRLDC  
Shri N.N. Sadasivan, APCPL  
Shri Anzum Parwej, NRPC

**Record of Proceedings**

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of NRLDC which was allowed by the Commission.

2. Learned counsel for PSPCL and Rajasthan Discom submitted that copy of the reply filed by NRLDC has not been served on PSPCL and Rajasthan Discom and requested to adjourn the matter.

3. Learned counsel for the Tata Power Distribution Company sought time to file reply to the petition.

4. The Commission directed NRPC to file its reply, if not filed, by 27.3.2014.
5. The Commission directed NRPC and NRLDC to serve copies of the reply to the petitioner and respondents by 28.3.2014. The respondents were directed to file their replies by 15.4.2013 with an advance copy to the petitioner, who may file its rejoinder on or before 28.4.2014.
6. The petition shall be listed for hearing on 8.5.2013.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)